(3)

CAT/J/12

IN THE CENTRAL ADMINISTRATIVE TRIBUNAL

NEW BOMBAY BENCH

O.A. No. 269/90
~~T.A. No.~~ 198

DATE OF DECISION 15.4.1991

MR.GAJANAN HARI NATU Petitioner

Mr.S.P.Kulkarni, Advocate for the Petitioner(s)

Versus

Union of India and Others Respondent

Mr.V.M.Bendre, Advocate for the Respondent(s)

CORAM

The Hon'ble Mr. M.Y.PRIOLKAR, MEMBER(A)

The Hon'ble Mr. T.C.S.REDDY, Member (J)

1. Whether Reporters of local papers may be allowed to see the Judgement ? No
2. To be referred to the Reporter or not ? No
3. Whether their Lordships wish to see the fair copy of the Judgement ? No
4. Whether it needs to be circulated to other Benches of the Tribunal ? No

(6)

BEFORE THE CENTRAL ADMINISTRATIVE TRIBUNAL
NEW BOMBAY BENCH
NEW BOMBAY

ORIGINAL APPLICATION No.269/90

MR.GAJANAN HARI NATU
Working as Assistant
Post Master (Accounts)
NASHIK ROAD head Post Office
NASHIK ROAD - 422101 ... Applicant

Vs.

UNION OF INDIA AND
OTHERS.

CORAM : HON'BLE MEMBER SHRI M.Y.PRIOLKAR, MEMBER (A)

HON'ble MEMBER SHRI T.C.REDDY, MEMBER(J)

Appearance :

Mr.S.P.Kulkarni, Adv,
for the applicant

Mr.V.M.Bendre, Adv,
for the Respondents.

ORAL JUDGMENT DATED : 15.4.1991

(PER: M.Y.PRIOLKAR, M(A)

The grievances of the applicant in this case is that his pay on promotion to the post of LSG (Accountants) was fixed under FR 22(A)(ii) instead of under FR 22(C). Howeger, the respondents have now issued an order dated 24.8.90 conveying the sanction of the Ministry of Communications with the concurrence of Finance conveying that the pay on promotion will be fixed under FR 22(C) from the date of applicant's actual promotion to LSG.

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OA : 269/90

2. The grievances of the applicant is, therefore, met now with the issue of this order. The learned counsel for the applicant, however, stated that the arrears consequent on the revised pay fixation have still not been paid to the applicant. The learned counsel for the respondents states that the arrears have already been paid but he is not able to show any evidence of payment. Accordingly, we dispose of this application finally with a direction to the respondents that they should varify whether the payment of arrears has in fact been made as claimed by them and in case the, payment has not yet been made for any reason, they should make the payment within four weeks from today to the applicant, in accordance with the revised pay fixation. There is no order as to costs.

(T.C.S.Reddy)
M(J)

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(M.Y.Priolkar)
M(A)